

HIGH COURT OF DELHI AT NEW DELHI

No. 129/Rules/DHC

Dated: 03/03/2025

PRACTICE DIRECTIONS

Hon'ble the Chief Justice, on the recommendations of the Hon'ble "Rules Committee under Section 523 of the Bharatiya Nagarik Suraksha Sanhita, 2023 (BNSS-2023) and all other criminal statutes and jurisdictions", has been pleased to issue the following practice directions for information and compliance by all concerned:

In order to obviate the possibility of any grievance being raised regarding the identification of the accused when the accused is produced through video conferencing, it is hereby directed that in all such cases where the identity of the accused is in dispute, the accused would be produced physically in court for the purpose of identification of the accused.

In all such cases, when the matter is fixed for evidence of the prosecution, the prosecution or the accused or the counsel for the accused may make an application before the concerned court that the identity of the accused is in dispute and he be produced physically for the purposes of his identification by the witnesses and the Court shall pass appropriate orders directing the production of the accused physically for the purpose of his identification by the relevant witnesses.

This Practice Direction shall come into force immediately.

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By Order

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(Kanwal Jett Arora)
Registrar General

Copy forwarded for information and necessary action to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
4. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
7. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
9. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P.Estate, New Delhi.
15. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi - 110002.
16. The Secretary, Bar Council of Delhi, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi - 110049.
17. The President/Secretary, Supreme Court Bar Association, Supreme Court, New Delhi.
18. The Secretary, Supreme Court Legal Services Committee.
19. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi.
20. The President/Secretary, Bar Association. Tis Hazari Courts/Patiala House Courts/Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex
21. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
22. The Secretary, Delhi High Court Legal Services Committee.
23. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Notification/Practice Directions on the website of Delhi District Court.
24. Registrar-cum-Secretary to Hon'ble the Chief Justice.
25. All Registrars/OSDs/Joint Registrars (Judl).
26. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
27. Joint Director (IT) with the request to upload the Practice Directions on the Intranet of this Court.
28. Librarian, Delhi High Court.
29. Private Secretaries to Hon'ble Judges for kind perusal of Their Lordships.
30. Librarian, Judges Library, Tis Hazari Courts/ Patiala House Courts/ Karkardooma Courts/ Rohini Courts/ Dwarka Courts/ Saket Court Complex/Rouse Avenue Court Complex
31. Guard File.

x
 (S) ED ZISHAN ALI WARSI
 JOINT REGISTRAR (JUDICIAL) (RULES)

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

No. 13370-490 /Rules/Gaz/2025Dated 10.03.2025

Sub:- Practice Direction.

Copy forwarded for information & necessary compliance to concerned:-

1. All the Judicial Officers of DHJS & DJS (Central), Tis Hazari Courts, Delhi.
1. The Chairperson, VWDC, Tis Hazari Courts, Delhi.
2. The AO(J)/Branch In-Charge, Filing Section, E-Sewa & Suvidha Kendra, (Central) & Library, Tis Hazari Courts, Delhi.
3. The PS/Reader to Ld. Principal District & Sessions Judge (HQs), Delhi.
4. The Ahlmad to Ld. Principal District & Sessions Judge (HQs), Delhi.
5. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
6. The R&I Branch, Central for uploading on LAYERS.

10 MAR 2025
 (MUKESH KUMAR GUPTA)
 District Judge (Comm.Court-07)
 Officer In-Charge Judicial Branch, Central
 For Principal District & Sessions Judge (HQs)
 Delhi